

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 7

CA. 990/ND/2020, (IB)-1427/ND/2019

Under Section: 9 of IBC.

In the matter of:

This is it Designs Pvt. Ltd.	...	Applicant
Vs		
Kayo Enterprises Pvt. Ltd.	...	Respondent

Order delivered on 14.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	:	
For the IRP	:	Mr. Rishabh Jain, Adv,
For the Respondent	:	

ORDER

CA No. 990/ND/2020: Application is filed by IRP seeking withdrawal of the present application filed under Section 9 of the Code. Learned counsel states that CIRP order was passed on 21st January 2020. Parties have executed settlement agreement as annexed with the application. Learned counsel for IRP further makes a statement that IRP has not received any claim and CoC is not constituted. Application allowed thereby IB-1427/ND/2019 is allowed to be withdrawn. The present IRP is discharged as IRP of Kayo Enterprises Pvt. Ltd. The assets/documents received by IRP be handed over to the management. Learned counsel for IRP states that there is no dues for expenses/fees pending. Application is allowed and disposed of in terms of above order.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

